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असाधारण

EXTRAORDINARY

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PART II — Section 1

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

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## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 18th July, 2014/Asadha 27, 1936 (Saka)*

The following Act of Parliament received the assent of the President on the 17th July, 2014, and is hereby published for general information.

### THE ANDHRA PRADESH REORGANISATION (AMENDMENT) ACT, 2014

No. 19 OF 2014

[17th July, 2014.]

AN ACT to amend the Andhra Pradesh Reorganisation Act, 2014.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Andhra Pradesh Reorganisation (Amendment) Act, 2014.

Short title  
and  
commencement.

(2) It shall be deemed to have come into force on the 29th day of May, 2014.

6 of 2014.

2. In the Andhra Pradesh Reorganisation Act, 2014, in section 3, for the words, brackets, letters and figures “Khammam (but excluding the revenue villages in the Mandals specified in G.O.Ms.No. 111 Irrigation & CAD (LAI V R&R-I) Department, dated the 27th June, 2005 and the revenue villages of Bhurgampadu, Seetharamanagaram and Kondreka in

Amendment  
of section 3.

Bhurgumpadu Mandal)”, the words and brackets “Khammam (but excluding the Mandals of Kukunoor, Velairpadu and Bhurgampadu but not including its revenue villages of Pinapaka, Morampalli Bazar, Bhurgampad, Nagineniprolu, Krishnasagar, Tekula, Sarapaka, Iravendi, Mothepattinagar, Uppusaka, Sompalli and Nakripeta under the Palvancha Revenue Division, and the Mandals of Chintoor, Kunavaram, Vararamachandrapuram and Bhadrachalam but not including the revenue village of Bhadrachalam under the Bhadrachalam Revenue Division)” shall be substituted.

Repeal and saving.

3. (1) The Andhra Pradesh Reorganisation (Amendment) Ordinance, 2014 is hereby repealed.

Ord. 4 of 2014.

(2) Notwithstanding such repeal, anything done or any action taken under the Andhra Pradesh Reorganisation Act, 2014, as amended by the said Ordinance, shall be deemed to have been done or taken under the provisions of that Act, as amended by this Act.

6 of 2014.

P. K. MALHOTRA,  
*Secy. to the Govt. of India*